

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 868 OF 2006

SHAM @ KISHOR BHASKARRAO MATKARI

Appellant (s)

VERSUS

STATE OF MAHARSHTRA

Respondent(s)

(With appln(s) for permission to file additional documents)

Date: 17/08/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Appellant(s) Mr. T.C.Sharma,Adv.
Ms. Neelam Sharma,Adv.
Mr. Uma Datta,Adv.

For Respondent(s) Mr. Sushil Karanjkar,Adv.
Mr. Sanjay V.Kharde,Adv.
Ms. Asha Gopalan Nair,Adv.

UPON hearing counsel the Court made the following
O R D E R

The learned counsel for the State of Maharashtra
undertakes to file translated copies of the FIR and the
dying declaration. He may do so within two weeks.

List after two weeks.

[SUMAN WADHWA]
COURT MASTER

[VINOD KULVI]
COURT MASTER